

B. Pradhan

..... Versus

..... Union of India & Others, Respondent(s)

Sr. No.	Date	Order with Signature	
		<p>OA 334/95</p> <p><u>REGISTER</u></p> <p><i>Sir</i> Registrar</p>	<p>J.P.O. Re. 50/- has been fined.</p> <p><u>Actd.</u> 22/3/95.</p>
1	4.7.95	<p>Heard Shri B.S.Tripathy, learned counsel for the petitioner. He desires to withdraw this case. The same is permitted.</p> <p><i>S/</i> 8/17 MEMBER (ADMINISTRATIVE)</p>	<p>In this application of 19 the applicant has prayed for componendite appointment.</p> <p><u>Actd.</u> 22/3/95.</p> <p>The case may be Registered.</p> <p><u>Actd.</u> 22/3/95.</p> <p><i>Sir</i> Registration</p> <p><i>Sir</i></p> <p>For Adminstr.</p> <p><i>W</i> 31/7/95</p> <p><i>Bench</i></p>